

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.306/GT/2018**

Subject : Petition for approval of tariff of Lara Super Thermal Station (2 x 800 MW) for the period from anticipated date of commercial operation of Unit-I (i.e. 30.9.2018) to 31.3.2019

Petitioner : NTPC Ltd.

Respondents : MPPMCL & ors

Date of hearing : **6.2.2019**

Coram : Shri P.K.Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S.Jha, Member

Parties present : Shri A.S. Pandey, NTPC  
Shri Parimal Piyush, NTPC

**Record of Proceedings**

This Petition has been filed by the Petitioner, NTPC for approval of tariff of Lara Super Thermal Station (2 x 800 MW) for the period from anticipated date of commercial operation of Unit-I, i.e. 30.9.2018 to 31.3.2019 in terms of the 2014 Tariff Regulations.

2. During the hearing, the representative of the Petitioner submitted that the Petitioner would be carrying out trial run operation from 9.2.2019 for a continuous period of 72 hours before declaring COD of Unit-I of the generating station in terms of Regulations 4 and 5 of the 2014 Tariff Regulations. Accordingly, the representative prayed that the Petitioner may be permitted to amend the petition based on the actual expenditure incurred upto the COD of Unit-I of the station.

3. The Commission accepted the prayer and adjourned the hearing. The Commission directed the Petitioner to file the amended petition within three months from the actual date of commercial operation of Unit-I of the generating station.

4. Matter shall be listed for hearing after filing of the revised petition.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**

